

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA./MP. No.....199

Union of India & or Versus *P. H. Sharma*

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Date of Order	Orders
18.11.96	MA 490/96 (on 274/95) <i>Sh. H. D. Sharma, Counsel for the applicant (Respondents in the OA).</i> <i>Not present for the hearing. (Applicant in the OA)</i> This is an MA for extension of time for implementing the order dated 18.4.96, passed in OA 274/95. In the circumstances, we direct the applicants (Respondents in the OA) to implement the order dated 18.4.96 passed in the OA referred to above till 31.12.97, as prayed for by them. MA stands disposed of accordingly. Let a copy of this order be sent to the parties. <i>G. Krishna</i> (GOPAL KRISHNA) Vice Chairman (J) <i>m.m.L</i> <i>(S.C. Vankh)</i> Adm. Member Central Administrative Tribunal Jaipur Bench, JAIPUR Certified that no further Action is Required To Be Taken & The Case is Fit for Assignment To Record. <i>my</i> Dealing & Record Section Officer Digit No 3. (Medical)

*Recd copy
from
28/11/96*

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from
31/11/96*

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